

2. Keeping in mind the need to foster communal harmony and prevent the occurrence of communal riots in the country, guidelines were issued to States/UTs detailing measures in this behalf. A set of suggestions have also been sent to States/UTs in August, 1990, about the curbing of inflammatory speeches, writings etc., which tend to vitiate the communal atmosphere in the country.

3. The Ministry of Home Affairs is also monitoring some aspects of the 15-point programme for minorities welfare. These include setting up of Special Courts and relief to riot victims etc.

#### **Organisation Receiving foreign contributions**

567. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names and address as of individuals, organisations and institution which received more that rupees one lakh as foreign contribution during 1988,1990; and

(b) the details of the amount received by them during the above period and the details of the activities on which the same was spent?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). Approximately 15838 associations have reported receipt of FC of rupees one lakh and above during the years 19988, 1989 and 1990. 23 purposes are laid down under the rules on which FC received is broadly spent. In view of the voluminous nature of the information, it is not feasible to furnish the details. If information regarding any particular association or associations is required the same can be furnished.

#### **Repairs of Damaged Mosques and Durgahas**

568. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in accordance with the Central guidelines issued by the Government, the Government of Karnataka has repaired 127 mosques and Durgahas at Government cost which were damaged during riots in October December, 1990;

(b) the number of places of religious importance destroyed/damaged in the disturbances during 1990-91, State-wise and place-wise; and

(c) the number of such damaged and destroyed place which have been renovated/ repaired by the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). The information is being collected and will be laid on the table of the House.

#### **Policy for Punjab**

569. SHRI DILEEP SINGH BHURIA:  
SHRI PAWAN KUMAR BANSAL:  
SHRI AMAR RÖYPRADHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the government have evolved any policy to meet the challenges posed by the deteriorating law and order

situation in Punjab by terrorists and secessionists; and

(b) if so, the details thereof and results achieved by that policy?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The Government will continue to deal firmly with terrorism and secessionism. Several measures have been adopted for the purpose. Increasing cooperation from the people and their determination to fight the terrorists are becoming evident.

**Package Formula on Job Reservations submitted to Supreme Court by the Government**

570. SHRI DILEEP SINGH BHURIA:  
SHRI DHARMANNA MONDAYA SADUL  
SHRI SARAD DIGHE:

Will the Minister of WELFARE be pleased to state:

(a) the package formula submitted by the Government to Supreme Court on Job reservation issue in Government services envisaging reservation for economically weaker sections of the forward classes in addition to 22.5 and 27 percent quota for SC/ST, socially and economically backward classes, respectively;

(b) what criteria has been fixed to define economically weaker section of the forward classes and socially and economically backward classes; and

(c) the machinery contemplated to define such classes?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a). The O.M. of 13th August, 1990 providing for 27% reservation for the Socially and Educationally Backward Classes against vacancies in civil services/posts under the govt. of India to be filled through direct recruitment was amended on 25th September, 1991. A statement of the copy of the Amending order is attached herewith.

(b) and (c). Government intends to lay down criteria for determining the poorer sections among SEBCS and other economically backward sections not covered by any existing schemes of reservation through a process of consultation for which steps have been initiated.

**STATEMENT**

**Government of India Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training)**

New Delhi, the 25th Sept. 1991.

*Office Memorandum*

Subject: Recommendation of the Second Backward Classes Commission (mandal Report)- Reservation for Socially and /Educationally Backward Classes in service under the Government of India.

The undersigned is directed to invite the attention to O.M. of even number dated the 13th August, 1990, on the above mentioned subject and to say that in order to enable the poorer sections of the SEBCs to receive the benefits of reservation on a preferential basis and to provide reservation for other economically backward sections of the people not covered by any of the existing scheme of reservation, Government have decided of